

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
IB/83/ND/2024

IN THE MATTER OF:

Jv Holding Private Limited	...	Applicant
Versus		
Kranti Infra Power Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 18.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Ankita, Ms. Shweta Bharti, Mr. Kushagra
Verma, Mr. Jatin Chaddha, Advocates

For the Respondent : Mr. Mithil Malhotra, Mr. Ankit Gupta, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ms. Ankita, Learned Counsel for the applicant as well as Mr. Mithil Malhotra, Learned Counsel for the respondent are present physically. On perusal of the record shows that on 11.03.2024, direction was given to the respondent to file reply within one week. However, till today respondent has not filed the reply. Therefore, the right to file reply on behalf of the respondent stands closed. Let this matter be posted to 26.04.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)